THE HIGH COURT OF MEGHALAYA SHILLONG

No. HCM.II/403/pt/2013/68

Dated 13th January, 2016

NOTIFICATION

The High Court of Meghalaya, pursuant to its Fuli Court Meeting held on 13th January, 2016, and in exercise of its powers under Rule 7(C)(15) of Chapter II (Powers and duties of the Registrar General and Administrative Business of the Court) is pleased to amend Guideline 2(iii) of the "Guidelines for designating an Advocate as Senior Advocate by High Court of Meghalaya under the provision of Section 16(2) of the Advocates Act, 1961" as follows: "Attorney General of India/Solicitor General of India/Additional Solicitor General of India/any Advocate General.

Besides, Guideline 2 (iv) is amended by deleting the words "existing" and "of the High Court of Meghalaya" and thus, the amended sentence of the Guidelines shall now read as, "(iv) any Senior Advocate."

REGISTRAR GENERAL

Memo. No. HCM.II/403/pt/2013/69-A

Dated 13th January, 2016

Copy to:-

- The Director, Printing and Stationery, Meghalaya Government Press with a request to publish this notification in the next issue of the Gazette.
- 2. The Advocate General, Government of Meghalaya.
- 3. The Additional Advocate General, Government of Meghalaya.
- 4. The Registrar-cum-Head Private Secretary to Hon'ble Chief Justice, High Court of Meghalaya, Shillong.
- 5. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 6. The Librarian-cum-Research Officer, High Court of Meghalaya, Shillong.
- 7. The Private Secretary to Hon'ble Mr. Justice T.N.K. Singh, High Court of Meghalaya, Shillong.
- 8. The Private Secretary to Hon'ble Mr. Justice S.R. Sen, High Court of Meghalaya, Shillong.
- 9. The System Analyst, High Court of Meghalaya, Shillong for uploading this Notification in the official website.
- 10. The President/Secretary, High Court Bar Association, Shillong.
- 11. Office file.

REGISTRAR GENERAL